

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3234
ANSWERED ON:12.12.2014
APPOINTMENT OF WOMEN DIRECTOR IN EXCHANGES
De(Nag) Dr. (Smt.) Ratna

Will the Minister of FINANCE be pleased to state:

- (a) whether the Securities and Exchange Board of India (SEBI) has formulated any guidelines for companies for appointment of women directors on companies board and if so, the details thereof;
- (b) whether the companies have demanded more time to place women directors on the boards;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

- (a): Yes, Madam. Securities and Exchange Board of India (SEBI) vide circulars dated 17th April 2014, and 15th September 2014, has mandated the listed companies to appoint at least one woman director on their boards.
- (b)& (c): Yes, Madam. It was represented by the listed companies to extend the timeline for appointing at least one woman director.
- (d): SEBI vide circular dated 15th September 2014 has provided time up to 31st March, 2015 to comply with the requirement.